

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 959 of 2021

Santha Kumar Packiaraj
@ S Spackiaraj @ S.S. Packiaraj @ Anr. Petitioners
Versus
The State of Jharkhand Opposite Party

with

Cr.M.P. No. 1100 of 2021

R.K. Mitra @ Ritendra Kumar Mitra Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. R.S. Mazumdar, Sr. Advocate
: Mr. Ankit Vishal, Advocate.
For the State : Mr. P.A.S. Pati, G.A.-II
: Mr. P.C. Sinha, A.C. to G.A.-III.

05/ 07.09.2021 These petitions have been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. R.S. Mazumdar, learned senior counsel appearing for the petitioners in Cr.M.P. No. 959 of 2021 submits that authentication fee has already been filed along with the document at page No. 65, as no enclosure has been supplied upon the petitioner.

In view of such submission, the defect No. 9(iii) is ignored for the time being.

Mr. P.A.S. Pati, learned counsel appearing for the State in Cr.M.P. No. 959 of 2021 submits that the counter affidavit has been dropped in the drop box yesterday only, but the same is not on record.

Let it be procured and kept on record.

Mr. P.C. Sinha, learned A.C. to G.A.-III appearing for the State in Cr.M.P. No. 1100 of 2021 submits that the counter affidavit in this case is going to be filed in course of the day.

Let these matters be listed on 16.11.2021 to enable the learned counsel for the petitioners to examine the counter affidavit, filed in their respective cases.

Till the next date, interim reliefs, granted earlier in both cases shall remain in force.

(Sanjay Kumar Dwivedi, J.)